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M/s D.R. Pattanayak  
K.C. Pradhan  
R.N. Nayak  
S.K. Mishra  
M.M. Choudhary

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No. 763 .....1994

S.K. Das et al .....Applicant (s)  
Versus  
Union of India et al .....Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	30.12.94	<p style="text-align: center;"><u>M.A.771/94</u></p> <p>Petitioners are permitted to jointly file their application. Thus the Misc.application is disposed of accordingly.</p> <p style="text-align: right;"><i>29/30/94</i></p> <p style="text-align: center;">MEMBER (ADMINISTRATIVE)</p> <p style="text-align: center;"><u>O.A.763/94</u></p> <p>Heard Shri D.R.Patnaik, learned counsel for the <del>petitioners</del> and Shri Akhaya Mishra, learned Additional Standing Counsel (Central). It is seen that the applicant No.1 had submitted a representation to Respondent 2 as long back as 17.3.1994. It was mentioned that other applicants have also submitted similar representations in the matter. It is hereby directed that a suitable reply in the form of a speaking order be issued to Annexure-1 by the Respondent 2 within 40 days from the receipt of these orders. Liberty is given to the applicants to agitate their grievance, if any, after the disposal of the representation under reference. The application is disposed of accordingly. No costs.</p> <p style="text-align: center;">Hand over a copy of the order to</p> <p style="text-align: center;">...</p>	<p><i>D.P.O. of 15/5/2012</i> <i>25 Feb 2012</i></p> <p><i>29.12.94</i></p> <p><i>In this application up to 19, the applicants have prayed for a direction to fix the duty hour.</i></p> <p><i>29.12.94.</i></p> <p style="text-align: center;"><i>For Registrar</i></p> <p><i>29.12.94.</i></p>

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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
2	30.12.94	<p>the petitioners' counsel and a copy of the order be sent to the respondents and a copy of the order be made available to Shri Akhaya Mishra, learned Additional Standing Counsel (Central)</p> <p style="text-align: right;"><i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p>	<p>For Admission No. 73/94 In Jury applications</p> <p><i>[Signature]</i> 29/12</p> <p>Orders 2, dt-30-12-94</p> <p>A copy of Order along with the notice may be sent to all respondents by post and copy may be given to both counsel.</p> <p><i>[Signature]</i> 3/1/95</p> <p>Received a copy of orders dt. 30/12/94 <i>[Signature]</i></p> <p>Received copy of order dt 30-12-94 <i>[Signature]</i> Asst Central Cmt 6/1/95</p>